

**GOVERNMENT OF INDIA  
LABOUR  
LOK SABHA**

STARRED QUESTION NO:541  
ANSWERED ON:28.04.2003  
EXPLOITATION OF CONTRACT LABOURERS  
ASHOK NAMDEORAO MOHOL;RAMSHETH THAKUR

**Will the Minister of LABOUR be pleased to state:**

- (a) whether the number of workers employed through contractors is on the rise in the country since the WTO labour reforms programme;
- (b) if so, the reasons therefore;
- (c) whether the Government are aware of the difficulties and exploitation of contract labourers; and
- (d) if so, the remedial steps taken by the Government in this regard?

**Answer**

MINISTER OF LABOUR (SHRI SAHIB SINGH VERMA)

(a) to (d): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO.541 FOR ANSWER ON 28TH APRIL REGARDING EXPLOITATION OF CONTRACT LABOURERS.

(a): Yes Sir.

(b): The employers often resort to contract labour for reasons like uncertainty of work, cost effectiveness, flexibility in manpower deployment, concentration on core competencies etc.

(c): Yes, Sir.

(d): The Government have enacted the Contract Labour (Regulation and Abolition) Act, 1970 with a view to prevent exploitation of contract labour. It provides for abolition of contract labour, wherever possible and practicable, in certain circumstances and in other cases regulation of their working conditions so as to ensure payment of wages and other amenities relating to their welfare and health. An adequate industrial relations machinery is already in existence to enforce the provisions of the Act/Rules framed there under and to safeguard their interests.